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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

....

New Delhi, the 3rd April, 1978

NOTIFICATION
INCOME TAX

NO. 2252(F.No.404/39/78-ITC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri L.K. Khatriwala being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.


2. This Notification shall come into force with effect from the date Shri L.K. Khatriwala takes over charge as Tax Recovery Officer.

(H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
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Deputy Secretary to the Government of
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